

## FORM A

### Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF VAASUDEVA MILK FOODS PRIVATE LIMITED

Relevant Particulars	Details
1. Name of corporate debtor	VAASUDEVA MILK FOODS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	20-05-2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada (Ministry of Corporate Affairs)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122AP2015PTC096704
5. Address of the registered office and principal office (if any) of corporate debtor	D NO : 54-11-1/1, PLOT NO : 79, III PHASE, JAWAHAR AUTONAGAR, VIJAYAWADA, Krishna, Andhra Pradesh - 520007
6. Insolvency commencement date in respect of corporate debtor	22-04-2026 ( based on Order received on 28-04-2026
7. Estimated date of closure of insolvency resolution process	19-10-2026 (180 days from ICD)
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Atkuru Sai Prasad</b> Registration No: IBBI/IPA-003/IPA-ICAI-N-00462/2024-2025/14501
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat No. 506, SV's Srinivasam Apartments, Nehru Nagar, Ramanthapur, Near Hyderabad Public School, Hyderabad-500013, Telangana <b>Email:</b> atkurusaiprasad@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Flat No. 506, SVS Srinivasam Apartments, Nehru Nagar, Ramanthapur, Near Hyderabad Public School, Hyderabad-500013, Telangana <b>Email:</b> vasudevamilk.cirp@gmail.com
11. Last date for submission of claims	12-05-2026 (14 days from IRP appointment/receipt of order)

<b>12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional</b>	None
<b>13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)</b>	1. Not Applicable 2. Not Applicable 3. Not Applicable
<b>14. (a) Relevant Forms and  (b) Details of authorized representatives are available at:</b>	<b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  <b>Physical Address:</b> Flat No. 506, SV's Srinivasam Apartments, Nehru Nagar, Ramanthapur, Near Hyderabad Public School, Hyderabad-500013, Telangana

**Statutory Note:** "The Insolvency Commencement Date (ICD) in this matter is **22.04.2026**. In accordance with Section 12 of the Insolvency and Bankruptcy Code, 2016, the statutory period of 180 days for the completion of the Corporate Insolvency Resolution Process (CIRP) shall be calculated strictly from the ICD. However, for practical and procedural purposes, the performance of statutory functions and the calculation of timelines for claim submissions are reckoned from **28.04.2026**, being the date of actual receipt of the certified copy of the appointment order."

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **VAASUDEVA MILK FOODS PRIVATE LIMITED** on **22-04-2026**.

The creditors of **VAASUDEVA MILK FOODS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **12-05-2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

**Name and Signature of Interim Resolution Professional:**

Atkuru Sai Prasad

**Date : 29.04.2026**

**Place:** 29.04.2026, Hyderabad